

NAUTICAL RESEARCH

39. SHRI M. GOVINDA REDDY: Will the Minister for TRANSPORT be pleased to state:

(a) whether Government have taken any steps to promote nautical research in India; and

(b) if so, what are those steps?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) and (b). The information is being collected and will be laid on the Table of the Sabha as early as possible.

TOURIST COACHES ON THE RAILWAYS

40. MOULANA M. FARUQI: Will the Minister for RAILWAYS be pleased to state the number of second and third class tourist coaches put into service on the Railways in each of the years 1954-55 and 1955-56?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN):

	1954-55	1955-56
	B.G. M.G.	B.G. M.G.
Second class		
Tourist coaches	Nil Nil	1 Nil
Third class		
Tourist coaches	Nil Nil	3 1

STATEMENT RE STARRED QUESTION NO. 106 ANSWERED ON THE 23RD FEBRUARY 1956

THE DEPUTY MINISTER FOR HEALTH (SHRIMATI M. CHANDRASEKHAR): Mr. Deputy Chairman, Sir, with your permission, I would like to clarify the answer given by me to the supplementary question put by Moulana M. Faruqi when I answered question No. 106 on the 23rd February, 1956 in this Sabha. I stated that 'Yellow fever is not common in India'. I wish to clarify the statement. My statement may give the impression that there may be even stray cases of Yellow Fever in India. The fact is that no cases of Yellow Fever have occurred in India so far to the best of the knowledge of doctors in this country.

PAPER LAID ON THE TABLE

INDUSTRIAL POLICY RESOLUTION

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, with your permission, on behalf of the Prime Minister, I beg to lay on the Table a copy of the Government Resolution on the Industrial Policy. Printed copies of the Resolution will be distributed to Members with their parliamentary papers. [Placed in Library. See No. S-145/56.]

SHRI SHRIYANS PRASAD JAIN (Bombay): Being a very important announcement, I would like that it should be read before the House. It is generally the custom that, when any policy statement of this nature is made . . .

MR. DEPUTY CHAIRMAN (To Shri Satya Narayan Sinha): Is it such a long statement?

SHRI SATYA NARAYAN SINHA: It is a long statement; it goes to several pages.

MR. DEPUTY CHAIRMAN: It is not necessary. It may be distributed. It will be laid on the Table of the House. Hon. Members can see it.

PETITIONS ON THE STATES REORGANISATION BILL, 1956

SECRETARY: Sir, I have to report to the House that 60 petitions relating to the States Reorganisation Bill, 1956, have been received by me.

MOTION FOR AND PROGRAMME OF ELECTION TO THE PUBLIC ACCOUNTS COMMITTEE

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, I beg to move:

"That this House do proceed to elect in such manner as the Chairman may direct, three Members from among themselves to associate with the Public Accounts Committee for the unexpired portion of the year 1955-56 vice Diwan Cha-

[Shri Satya Narayan Sinha.]
man Lall, Shri Ram Prasad Tamta
and Shri V. K. Dhage retired."

MR. DEPUTY CHAIRMAN: The
question is:

"That this House do proceed to
elect in such manner as the Chair-
man may direct, three Members
from among themselves to associate
with the Public Accounts Commit-
tee for the unexpired portion of
the year 1955-56 *vice* Diwan Cha-
man Lall, Shri Ram Prasad Tamta
and Shri V. K. Dhage retired."

The motion was adopted.

MR. DEPUTY CHAIRMAN: I have
to inform hon. Members the fol-
lowing programme for receiving
nominations and for holding election,
if necessary, to the Public Accounts
Committee.

Nominations will be received up to
12 noon on 1-5-1956 and the election,
if necessary, will be held between
3 P.M. and 4 P.M. on the same day in
Secretary's room No. 29, ground floor,
Parliament House, in accordance with
the system of proportional represen-
tation by means of the single trans-
ferable vote.

THE STATES REORGANISATION BILL, 1956

THE MINISTER FOR HOME
AFFAIRS (SHRI GOVIND BALLABH
PANT): Sir, I move:

"That this House concurs in the
recommendation of the Lok Sabha
that the Rajya Sabha, do join in
the Joint Committee of the Houses
on the Bill to provide for the
reorganisation of the States of India
and for matters connected there-
with, and resolves that the follow-
ing members of the Rajya Sabha be
nominated to serve on the said
Joint Committee:

1. Shri Chandulal P. Parikh.
2. Shri Biswanath Das.
3. Shri K. Madhava Menon.
4. Capt. Awadhesh Pratap Singh.
5. Dr. Anup Singh.

6. Shri A. Satyanarayana Raju.
7. Shri M. D. Tumpalliwar.
8. Shri Janardhan Rao Desai.
9. Shri Tarkeshwar Pande.
10. Shri T. R. Deogirikar.
11. Shri K. P. Madhavan Nair.
12. Shri J. V. K. Vallabharao.
13. Shri V. K. Dhage.
14. Shri Kishen Chand.
15. Shri Surendra Mahanty.
16. Kakasaheb Kalekar; and
17. Shri Govind Ballabh Pant
(the mover)".

Sir, the motion which I have the
privilege of placing before the House
represents the unanimous wish of the
Lok Sabha. The motion was adopted
there for the appointment of a Joint
Select Committee for the consider-
ation of the States Reorganisation
Bill. The Lok Sabha adopted a some-
what unusual course in this case. The
Bill does contain some financial pro-
visions. So, according to the normal
practice and the rules framed for the
regulation of business in the Lok
Sabha, such Bills can ordinarily be
referred only to a Select Committee
consisting of the Members of the Lok
Sabha. But in view of the unique
importance of this Bill, the Lok Sabha
suspended the relevant rule and
agreed that this Bill should be con-
sidered by the representatives of both
Houses, so that its provisions, which
will have a far-reaching effect on the
future course of events in this coun-
try, may receive adequate attention.
So, I have made this motion.

I do not propose to take much time
of the House at this stage. I may have
to do so, if necessary, when I am asked
to wind up the debate at the end.
This Bill was the subject of discussion
in the other House last week. Honour-
able Members are no doubt acquainted
with the history of this Bill, and the
various developments that led to it.
The question of the reorganisation of
States had attracted attention for a
considerable time, and about two and
a half years ago, or a little less than